

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "C", PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA No. 1749/PUN/2019
निर्धारण वर्ष / Assessment Year : 2015-16

Magna Automotive India Private Limited, (Formerly known as Cosma International (India) Private Limited), Regus Pune Metropolitan Business Centre Pvt. Ltd., Office No.8, 4 th Floor, Prabhatee Tech Park, Baner, Pune 411 045 Maharashtra PAN : AADCC6465D	Vs.	ACIT.Circle-9, Pune
Appellant		Respondent

Assessee by Shri Rajendra Agiwal
Revenue by Shri Sangram Gaikwad

Date of hearing 14-12-2020
Date of pronouncement 14-12-2020

आदेश / ORDER

This appeal by the assessee is directed against the final order passed by the AO u/s.143(3) r.w.s. 144C(13) of the Income-tax Act, 1961 on 12-09-2019 in relation to the assessment year 2015-16.

2. Before us, the assessee has filed a letter dated 13.12.2020 seeking withdrawal of the appeal. The relevant contents of such letter reads as under :

“We refer to the appeal filed by Magna Automotive India Pvt. Ltd. (Formerly known as Cosma International (India) Private Limited) (Appellant), ITA 1749/PUN/2019 which is listed for hearing before the “C” Bench of the Income Tax Appellate Tribunal (ITAT) for Assessment Year (AY) 2015-16 on 14th December 2020 (Monday) at serial No.15. In this regard, on behalf and under instructions of our client, we wish to state as under :

The Appellant has filed declaration under the Direct Tax Vivad se Vishwas (VSV) Act, 2020 for the year under consideration for dispute resolution. In view of the same, the Appellant wishes to withdraw the appeal filed before your Honors for the year under consideration.

Accordingly, the Appellant requests your Honors’ to pass the order considering the above and oblige. Do let us know in case your honors require any further information/clarification.

We have also enclosed herewith the copy of the appeal withdrawal letter for your Honours’ reference along with the relevant forms filed under the VSV Act.

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 14th December, 2020.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 14th December, 2020

सतीश

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-13, Pune
4. The Pr.CIT-5, Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे
“C” / DR ‘C’, ITAT, Pune
6. गार्ड फाईल / Guard file

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	14-12-2020	Sr.PS
2.	Draft placed before author	14-12-2020	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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